

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL)..... Diary No(s).23592/2023

VISHAL TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.246813/2023-CONDONATION OF DELAY IN  
REFILING/CURING THE DEFECTS and IA No.248187/2023-PERMISSION TO  
APPEAR AND ARGUE IN PERSON)

Date : 15-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. R Venkataramani, Attorney General for India  
Mr. Amrish Kumar, AOR  
Mr. Raman Yadav, Adv.  
Mr. Chitvan Singhal, Adv.  
Mr. Kartikay Aggaerwal, Adv.  
Mr. Abhishek Kumar Pandey, Adv.  
Mrs. Sonali Jain, Adv.  
Mr. T.s Sabarish, Adv.UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Permission to appear and argue in-person is allowed.
3. We have perused the status report filed by the learned Attorney General for India. We find that multiple steps towards installation of safety systems, improving quality of tracks, training and sensitization of staff, reforms in maintenance practices and development of Kavach System, which is a highly technology intensive system, have been initiated.
4. We appreciate the above-mentioned steps taken by the Indian

Railways. That being so, we are satisfied that the initiation of these proceedings in public interest has achieved the purpose and the issues have been adequately addressed by the Union of India and the Railways. We have no reason to doubt that the Union of India/Indian Railways will continue to take the desired steps for modernization of the Indian Railways and for implementation of the Kavach system in a manner as may be found appropriate by the experts.

5. With these observations, the instant writ petition stands disposed of at this stage.

(ARJUN BISHT)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)